

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 125 OF 2020

Sedna Mascarenhas

..... Petitioner

*V e r s u s*

The State of Goa & Ors.

..... Respondents

Mr. Ryan Menezes, Mr. Nigel Fernandes and Ms. Gina Almeida, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Additional Government Advocate for the Respondent nos. 1 to 5.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 14<sup>th</sup> December, 2020

P.C.

1. Mr. Menezes, the learned Counsel for the petitioner, on basis of instructions from the petitioner, craves leave to withdraw this petition with liberty to pursue the matter with the concerned authorities.

2. Accordingly, leave is granted with liberty as prayed for.

3. Petition is disposed off in the aforesaid terms.

M. S. JAWALKAR, J.

M. S. SONAK, J.

arp/\*